

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.121
CP/19(AHM)2024

Proceedings under Section Sec 58(3), 59 of Companies Act, 2013

IN THE MATTER OF:

Niklesh Nihalani

.....Applicant

V/s

Shah Poddar Nihalani Organisers & Others

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Dhiren Dave, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

This Company Petition has been filed by the Applicant under Section 59 r. w. Section 213 of the Companies Act, 2013. Learned counsel for the applicant submits that he has filed additional affidavit also in support of this petition on 27.05.2024. However, the hard copy is not available. He made brief submissions with the help of the soft copy of the additional affidavit available on the DMS Portal.

However, Ld. Counsel for the applicant sought indulgence to file additional citations to convince this Tribunal qua the maintainability of the present Company Petition.

Re-list for further consideration on 27.06.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)